

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.42008 of 2014

(Arising out of Order-in-Appeal No. CMB-CEX-000-APP-079-14 to CMB-CEX-000-APP-080-14 dt.12.06.2014 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Coimbatore)

Indo Shell Cast Pvt Ltd (Unit I)

A-14, Sidco Industrial Estate, Coimbatore - 641 021

Vs

The Commissioner of Central Excise,

Coimbatore Commissionerate

6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018.

Appellant

Respondent

APPEARANCE:

For the Appellant : none

For the Respondent : Sh.Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 12.04.2021

DATE OF DECISION: 12.04.2021

FINAL ORDER No. 41502 / 2021

PER BENCH

The appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr